

DA NO

2382/93

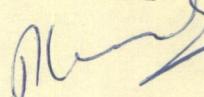
(9)

DA has been disposed of By Hon'ble Chairman

and Hon'ble Mr. S.P.Biswas, Member (A),

on 3.12.96

BY ORDER



COURT OFFICER/COURT-I

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(10)

O.A. NO. 2382/93

Tuesday, this the 3rd December, 1996

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

K. Ramanujam,
78 (old No. 29/1) 2nd cross,
Hebbal Mills Road,
Ganga Nagar Extension,
Bangalore (Karnataka)

...Applicant

(By Shri Rajeev Sharma, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Defence,
South Block, DHQ PO,
New Delhi.
2. Director General of Quality Assurance,
Room No. 234, South Block,
DHQ PO,
New Delhi.
3. The Director,
Directorate of Quality Assurance,
Electronics, G. Block,
DHQ PO,
New Delhi.
4. The Controller General of
Defence Accounts,
R.K. Puram,
New Delhi.
5. Controller of Defence Accounts,
Bird Barrack,
Bangalore (Karnataka)
6. Senior Quality Insurance Officer,
SQAE (L),
Ministry of Defence,
1st. Main Road, S.K. Garden,
Bason Town Post,
Bangalore (Karnataka)
7. Senior Quality Assurance,
SQAE (L),
Ministry of Defence,
Commissionerate Road,
Hastings P.O.
Calcutta.

...Respondents

(By Shri M.M. Sudan, Advocate)

(11)

The application having been heard on 3.12.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

Counsel of both sides agree that the grievance
of applicant should be considered by second respondent and
a decision taken. Applicant may submit a representation
setting out his case before second respondent within one
month from today and second respondent will pass a speaking
order thereon within two months from the date of receipt
of the representation and communicate the same to applicant.

2. Application is disposed of as aforesaid. No
costs.

Dated, the 3rd December, 1996

S. P. Biswas
(S. P. Biswas)
Member (A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

/na/